

Seventeenth Loksabha

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Title: Regarding EPFO pension -laid.

SHRI TEJAVSI SURYA (BANGALORE SOUTH) : EPFO had capped salary used for computation of pension at Rs 15,000 per month. It capped employers contribution to the EPS at Rs 15,000 per year instead of 8.33%. An SLP is pending before Supreme Court.

Kerala High Court, in WP (C) No 20551 of 2015 (T) has held that the EPFO is duty-bound to initiate action for the re-determination of the pension as per the last salary drawn and provided them a time period of 4 months even if the matter is pending with the SC. While the judgment speaks about higher pension, the disbursement of even regular pension has been stalled in many cases. The retirees of many companies, like Ace Designers in Bengaluru, have not received even their regular pension from their EPFO Regional Offices.

It is concerning that their regular pension was stopped in the middle of the lockdown. I request the Government to immediately direct all EPFOs to not withhold regular pensions of retirees.